

उप्य पया करता हो । आज हम क्या देखते हैं ? जो वास्तव में खेती करता है, जो जमीन पर मेहनत करता है, उस के पास जमीन नहीं है, और जिन को गेहूँ और जो के पीघे की पहचान नहीं है, उन के पास हजारों बीघा जमीन है ।

जो बाल गौकी (बुलन्दशहर—रहित—अनुसूचित जातियाँ) : काफी पहचान है ।

श्री यादव : इस में इस बात का जवाब देने की कोशिश नहीं की गई है कि

Mr. Chairman: Let us take up the next item. Shri Supakar.

duce a Bill further to amend the Legal Practitioners Act, 1879.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Legal Practitioners Act, 1879."

The motion was adopted.

Shri Ajit Singh Sarhadi: Sir, I introduce the Bill.

14.32½ hrs.

14.31 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-THIRD REPORT

Shri Supakar (Sambalpur): Sir, I beg to move:

"That this House agrees with the Fifty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th December, 1959."

Mr. Chairman: The question is:

"That this House agrees with the Fifty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th December, 1959."

The motion was adopted.

INDIAN BAR COUNCILS (AMENDMENT) BILL*

(Amendment of sections 12 and 15) by Shri Ajit Singh Sarhadi

Shri Ajit Singh Sarhadi (Ludhiana): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Bar Councils Act, 1926.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Bar Councils Act, 1926."

The motion was adopted.

Shri Ajit Singh Sarhadi: Sir, I introduce the Bill.

14.33 hrs.

14.32 hrs.

LEGAL PRACTITIONERS (AMENDMENT) BILL*

(Insertion of new section 14A and amendment of section 41) by Shri Ajit Singh Sarhadi

Shri Ajit Singh Sarhadi (Ludhiana): Sir, I beg to move for leave to intro-

POPULATION CONTROL BILL*

Shri Balkrishna Wasnik (Bhandara—Reserved—Sch. Castes): Sir, I beg to move for leave to introduce a Bill to provide for controlling the rapidly increasing population of India and for matters incidental thereto.